

Shri Sham Lal Saraf (Jammu and Kashmir): My hon. friend here has just expressed that all of these people sitting here are thieves. May I request that this may be expunged? It is most unparliamentary.

An hon. Member: He did not say like that.

Shri Vidya Charan Shukla: There is a cardinal rule of this House that your decision and your ruling shall not be questioned in the House, and that cardinal rule has been violated here day in and day out. May I request you to see that this rule is followed?

Shri Vasudevan Nair: You are violating the Constitution.

Shri Vidya Charan Shukla: If it is not followed, the entire House will be with you to take action against the Members who offend against that rule. (*Interruptions*).

May I complete my submissions? Whatever decisions or rulings are given by you cannot be questioned. This is the basis of the conduct of business in the House. The entire Opposition leaders, responsible leaders, will agree with this that the orderly conduct of business in this House will be impossible if your decisions and rulings are challenged.

May I also submit that your ruling that if they are not satisfied with anything, it should be discussed in your Chamber, is a salutary one, and we must see that it is followed? If there is any violation, I submit to you that you should take stringent action against the Members.

Mr. Speaker: I will be proceeding with this, and I will see.

Shri Nath Pal: Has the Prime Minister nothing to say in the matter?

Mr. Speaker: I am not asking him.
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Shri H. N. Mukerjee: In view of this, we feel that we should withdraw from the House. We cannot tolerate this.

[*Shri H. N. Mukerjee and some other hon. Members left the House.*]

12.32 hrs.

PAPERS LAID ON THE TABLE—
Contd.

ANNUAL REPORT OF THE HINDUSTAN
HOUSING FACTORY ETC.

The Minister of Works and Housing (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [*Placed in Library. See No. LT-4054/65.*]
- (ii) Review by the Government on the working of the above Company.
- (iii) Statement by the Government on the amendments to the Articles of Association of the above Company.

Placed in Library. See No. LT-4055/65.

REPORT OF THE WORKING GROUP ON
COIR

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy of Report of the Working Group on Coir. [*Placed in Library. See No. LT-4056/65.*]

NOTIFICATIONS UNDER CUSTOMS ACT ETC.

The Minister of Planning (Shri B. B. Bhagat): Sir, on behalf of Shri